

ITEM NO.19
Part Heard

Court 8 (Video Conferencing)

REVISED
SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10039-10040/2016

(Arising out of impugned final judgment and order dated 06-03-2015 in CRLOP No. 4084/2015 06-03-2015 in CRLOP No. 5073/2015 passed by the High Court Of Judicature At Madras)

A.G. PERARIVALAN

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU STATE
THROUGH SUPERINTENDENT OF POLICE AND ANR.

Respondent(s)

([TO BE TAKEN UP AT 2.00 P.M.])

Date : 21-01-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. S. Prabu Ramasubramanian, Adv
Mr. K. Paari Vendhan, AOR
Mr. Vishal Sinha, Adv

For Respondent(s) Mr.Tushar Mehta SG
Mr.K.M.Natraj ASG
Mrs.Rekha Pandey Adv.
Mr.T.A. Khan Adv.
Mr.Ashok Panigrahi Adv
Ms.Kirti Dua Adv
Mr Arvind K Sharma AOR
Ms. Vanshaja Shukla Adv.
Mr. Nabab Singh, Adv.
Mr. S. Vinay Ratnakar, Adv.
Mr. B. V. Balaram Das, AOR

Mr. Balaji Srinivasan, AAG
Mr. M.Yogesh Kanna, AOR
Mr. RajaRajeshwaran. S, Adv
Mr. Aditya Chadha, Adv

UPON hearing the counsel the Court made the following
O R D E R

The learned Solicitor General submitted that the application filed by the Petitioner under Article 161 of the Constitution of India shall be considered within a period of one week from today.

List this matter after two weeks.

(Jagdish Kumar)
Court Master

(Anand Prakash)
Court Master

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Mr. RajaRajeshwaran. S, Adv
Mr. Aditya Chadha, Adv

UPON hearing the counsel the Court made the following

O R D E R

The learned Solicitor General submitted that the application filed by the Petitioner under Article 161 of the Constitution of India shall be considered within four weeks from today.

List this matter after four weeks.

(Jagdish Kumar)
Court Master

(Anand Prakash)
Court Master